

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 443/AT/2019**

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Lakadia Banaskantha Transco Limited.

Petitioner : Lakadia Banaskantha Transco Limited (LBTL)

Respondents : Powerica Limited and Ors.

Date of Hearing : 10.1.2020

Coram : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Shri Parveen Tamak, LBTL

**Record of Proceedings**

The Representative of the Petitioner submitted that Adani Transmission Limited has been selected as successful bidder through the Tariff Based Competitive Bidding Process conducted by the Bid Process Coordinator (BPC), namely, REC Transmission Projects Company Limited for selection of bidder to acquire Transmission Service Provider to establish Transmission System for "Transmission System associated with RE Generations at Bhuj-II, Dwarka and Lakadia" on Build, Own, Operate and Maintain basis. Pursuant to bidding, Letter of Intent was issued to Adani Transmission Limited on 28.10.2019 and it acquired Lakadia Banaskantha Transco Limited on 13.11.2019 upon execution of Share Purchase Agreement. Accordingly, the instant Petition has been filed for adoption of transmission charges under Section 63 of the Electricity Act, 2003. The Representative of the Petitioner requested to adopt the transmission charges.

2. After hearing the Representative of the Petitioner, the Commission directed the BPC to provide, on affidavit, by 27.1.2020, signed copy of 'BPC Evaluation Report i.e., Annexure-2 of Bid Evaluation Committee's recommendation dated 9.10.2019. The Commission directed the CTU to co-ordinate with BPC for the same.

3. Subject to the above, the Commission reserved order in the Petition.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**